

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month September, 2019

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
3.9.2019 Tuesday At 10.30 A.M. Miscellaneous Petitions.	1.	164/MP/2019	AAL	Petition for recovery of due amount for the power supply made to the Respondents, namely nonpayment of surcharge, recovery of rebate deducted by Respondents despite making delayed payment violating the terms of the agreement to pay within time. (On admission)
	2.	184/MP/2019	JSWHEL	Petition under Regulation 44(6), (7) & (8) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for recovery of unrecovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Karcham Wangtoo HEP (On admission)
	3.	188/MP/2019 alongwith I.A.No.66/2019	PTC	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the Power Sale Agreement (PSA) dated 15.09.2006 between erstwhile Punjab State Electricity Board, i.e. the predecessor of Punjab State Power Corporation Ltd. (PSPCL) and PTC India Ltd. (PTC) for purchase of 340 MW of power from 1200 MW Teesta-III Hydro-electric Project of Teesta Urja Ltd. (TUL), pursuant to the Power Purchase Agreement (PPA) dated 28.7.2006 between PTC and TUL and the Bulk Power Transmission Agreement (BPTA) dated 4.6.2010 signed between Power Grid Corporation of India Ltd (PGCIL), PSPCL, other DISCOMs of Uttar Pradesh, Rajasthan & Haryana and PTC.(Interlocutory application seeking interim directions) (On admission)
	4.	190/MP/2019	NTPC	Petition under Section 79 of the Electricity Act, 2003 to give a framework on the issue of advance being paid by NTPC to Indian Railways for transportation of coal from coal mines to thermal coal stations of NTPC for the period 2018-19 and 2019-20(On admission)
	5.	217/MP/2019	NHPC	Petition under Section 79(1)(k) of the Electricity Act, 2003 read with Regulations 8(7) of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking permission for injection of infirm power beyond six months in case of Parbati Hydroelectric Project Stage- II. (On admission)
	6.	I.A.No.75/2019 in Petition No. 253/MP/2019	DEPL	Interlocutory application for urgent listing and interim order in Petition under Section 79 (1) (c) (d) and (f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 etc.
	7.	55/MP/2015	JIPTL	Petition for relinquishment of the long term open access under the Bulk Power Transmission Agreement dated 13.5.2010 under Regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter- State Transmission and related matters) Regulations, 2009.
	8.	303/MP/2015	Vedanta Limited	Petition for relinquishment of the long term open access under the Bulk Power Transmission Agreement dated 5.1.2011 under Regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Access in inter-State transmission and related matters) Regulations, 2009
	9.	03/MP/2016	Vedanta Limited	Petition for relinquishment of the long term open access under the Bulk Power Transmission Agreement dated 5.7.2010 under Regulation, 2010 read with Regulation 32 of the CERC(Grant of Connectivity, Long Terms Access and Medium Terms Open Access in inter State Transmission and related matters)

				Regulations, 2009
	10.	137/MP/2016	GKEL	Petition for relinquishment of the long term open access under the Bulk Power Transmission Agreement dated 5.1.2011 under Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009.
	11.	246/MP/2016	CEPL	Petition seeking deferment of long term open access and relinquishment of part allocation of Long Term Open Access and under the Bulk Power Transmission Agreement dated 24.2.2010 under Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009.
	12.	11/MP/2017	GCEL	Petition for relinquishment of the long term open access under the Bulk Power Transmission Agreement dated 5.1.2011 under Regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Access in inter-State transmission and related matters) Regulations, 2009
	13.	21/MP/2017 alongwith IA/9/2017	EPJL	Petition for relinquishment of 1100 MW of long term open access agreed under the Bulk Power Transmission Agreement dated 24.2.2010 by the ESSAR Power Jharkhand Limited (3x600 MW) Thermal Power Plant, Chandwa Tehsil, District Latehar in the State of Jharkhand (Interlocutory application seeking interim orders)
	14.	129/MP/2017	SEL	Petition seeking surrender of 146 MW (135 MW in WR and 11 MW in SR) out of the total LTA quantum of 546 MW granted under the Bulk Power Transmission Agreement dated 24.2.2010 read with Annexure-I as modified vide amendments dated 2.1.2012 and 17.10.2012.
	15.	164/MP/2017	IL&FS Tamil Nadu Power Company	Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 for seeking surrender of 610 MW (575 MW in WR and 35 MW in SR) out of the total LTA quantum of 1150 MW granted under the Bulk Power Transmission Agreement dated 24.12.2010
	16.	169/MP/2017 alongwith I.A.No.43/2017	SPGCL	Petition seeking surrender/ relinquishment of 170 MW (170 MW in WR) out of the total LTA quantum of 683 MW granted under the Bulk Power Transmission Agreement dated 24.2.2010(Interlocutory application for interim relief on behalf of the Petitioner).
	17.	253/MP/2017 alongwith IA/87/2017	SPGCL	Petition seeking surrender/ relinquishment of LTA of 513 MW (149 MW in WR and 364 MW in NR) out of the total LTA quantum of 683 MW granted under the Bulk Power Transmission Agreement dated 24.2.2010. (Interlocutory application seeking interim orders)
5.9.2019 Thursday At 10.30 A.M. Miscellaneous Petitions.	1.	189/MP/2019	PSEPL	Petition under Section 79 (1) (b), Section 79(1)(f) and Section 79(1) (k) of the Electricity Act, 2003 read with Article 11 of the power purchase agreements entered into between Solar Energy Corporation of India and Parampujya Solar Energy Private Limited seeking directions to Solar Energy Corporation of India to act in accordance with Article 11 of the PPA accepting the impact of Force Majeure Events and extend the timeline for fulfillment of Conditions Subsequent and Scheduled Commissioning Date of the Petitioner's project (On admission)
	2.	191/MP/2019	NETC	Petition under Section 79(1)(d) of the Electricity Act, 2003 read with Regulations 54 and 55 of the CERC (Terms and conditions of tariff) Regulations, 2014 seeking relaxation of operations and maintenance norms specified under CERC Regulation 29(4)(On admission)
	3.	192/MP/2019	NLCIL	Petition for exemption from Technical Minimum operation for NLCIL TPS-II Expansion (2 x 250 MW) CFBC Units till 31.3.2020 (On admission)
	4.	208/MP/2019	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 for execution/implementation of the Order dated 16.5.2019 passed in Petition No. 8/MP/2014 and Petition No. 284/MP/2018; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Maharashtra State Electricity Distribution Company Limited and DNH Power Distribution Corporation Limited in relation thereto.(On admission)
	5.	215/AT/2019	SECI	Petition for adoption of tariff for the purchase of 1200 MW Solar Power from Solar Energy Corporation of India Limited

			(On admission)
6.	55/MP/2019	VRE(S)PL	Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 27 and 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 for time extension of achieving financial closure as provided under Clause 9.3.2 of the Detailed Procedure issued by the Commission for `Grant of Connectivity to projects based on Renewable sources to the Inter State Transmission System
7.	56/MP/2019	VRE(S)PL	Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 27 and 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in Inter State Transmission and related matters) Regulations, 2009 for time extension of achieving financial closure as provided under Clause 9.3.2 of the Detailed Procedure issued by the Commission for `Grant of Connectivity to projects based on Renewable sources to the Inter State Transmission System dated 15.5.2018
8.	57/MP/2019	VRE(K)PL	Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 27 and 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in Inter State Transmission and related matters) Regulations, 2009 for time extension of achieving financial closure as provided under Clause 9.3.2 of the Detailed Procedure issued by the Commission for `Grant of Connectivity to projects based on Renewable sources to the Inter State Transmission System dated 15.5.2018
9.	58/MP/2019	VRE(Kr)PL	Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 27 and 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in Inter State Transmission and related matters) Regulations, 2009 for time extension of achieving financial closure as provided under Clause 9.3.2 of the Detailed Procedure issued by the Commission for `Grant of Connectivity to projects based on Renewable sources to the Inter State Transmission System dated 15.5.2018
10.	159/MP/2019	TREPL	Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 27 and 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in Inter State Transmission and related matters) Regulations, 2009 seeking time extension for achieving financial closure as provided under Clause 9.3.2 of the Detailed Procedure issued by the Commission for `Grant of Connectivity to projects based on Renewable sources to the Inter State Transmission System dated 15.5.2018
11.	187/AT/2019	TPDDL	Petition for adoption of tariff for the purchase of 100 MW Solar Power from Solar Energy Corporation of India Limited
12.	160/AT/2019	TPDDL	Petition for adoption of tariff for the purchase of 20 MW Solar Power from Solar Energy Corporation of India Limited
13.	161/AT/2019	TPDDL	Petition for adoption of tariff for the purchase of 50 MW Wind Power from Solar Energy Corporation of India Limited
14.	162/AT/2019	TPDDL	Petition for adoption of tariff for the purchase of 50 MW Wind Power from Solar Energy Corporation of India Limited
15.	204/AT/2019	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 1200 MW (Tranche-III) Solar PV Projects connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the Standard Bidding Guidelines dated 3.8.2017
16.	278/MP/2018	JITPL	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in intra-State and related matters) Regulations, 2009
17.	303/MP/2018	JITPL	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in intra- State and related matters) Regulations, 2009.

	18.	304/MP/2018	JITPL	Petition under Section 79(1)(b), 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in intra-State and related matters) Regulations, 2009
	19.	339/MP/2018	JITPL	Petition under Section 79(1)(b), 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in intra-State and related matters) Regulations, 2009.
12.9.2019 Thursday At 10.30 A.M. Transmission Tariff Petitions	1.	219/GT/2019	NLCIL	Petition for determination of tariff for the period from the date of anticipated CoD during the control period 2019-24 until 31.3.2024 under NNTPS (Neyveli New Thermal Power Station) 2 x 500 MW.
	2.	183/TT/2016	PGCIL	Petition for determination of transmission tariff for transmission assets under transmission system for transfer of power from Generation Projects in Sikkim to NR/WR Part-B in Eastern Region.
	3.	247/TT/2017	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: 1x 500 MVA, 765/400kV Transformer as spare ICT at Agra Sub-station, Asset-II: 1x 500 MVA, 765/400kV Transformer as spare ICT at Fatehpur Sub-station, Asset-III: 765/400 KV,500MVA, single phase Auto Transformer as spare ICT at Jhatikra S/S and Asset-IV: 765/400 KV, 333 MVA, single phase Auto Transformer as spare ICT at Bhiwani S/S under Spare Transformer for 765/400KV ICTs in NR.
	4.	250/TT/2017	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 1 : 765 kV Line bays at Jabalpur Pooling Station for 765 kV D/C Gadawara STPS (NTPC) - Jabalpur pooling Station TL under " POWERGRID Works associated with Part A of Transmission system for Gadawara STPS of NTPC" in Western Region.
	5.	61/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: 2 Nos. 400 kV Malerkotla Bays at 400/220 kV GIS Sub-station at Kurukshetra under "Provision of 400 kV bays for lines under Northern Region System Strengthening Scheme-XXXI (Part-B)".
	6.	365/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 1- Extension of 220kV Navsari (GIS) Sub-station: 2 Nos line bays and Asset 2- Extension of 400 kV Vadodara (GIS) Sub-station: 3 Nos of bays (2 Nos line bays and 1 No. bus reactor bay) including 1x 125 MVAR, 400kV Bus reactor under Transmission System associated with DGEN (1200 MW) of Torrent Power Ltd in Western Region.
	7.	366/TT/2018	PGCIL	Petition for or determination of transmission tariff from DOCO to 31.3.2019 for assets under POWERGRID works associated with System Strengthening for IPPs in Chhattisgarh and other generation projects in Western Region for tariff block 2014-19 period.
	8.	249/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and for determination of transmission tariff for 2019-24 tariff block for 63 MVAR line Reactor on 400 kV Kolaghar-Rengali Line at Rengali Sub-station in Eastern Region.
	9.	244/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for assets under Korba III Transmission System in WR.
	10.	245/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block For LILO of Alamathy-Siperumbudur 400 kV DC line at North Chennai TPS switchyard under transmission system associated with Chennai NTPC TNEB JV TPS in Southern Region.
	11.	247/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Series Capacitors on circuit I and II of 220 kV D/C Kishanpur - Pampore TL at Kishanpur Sub-station in Northern Region.
	12.	1/TT/2019	PGCIL	Petition for true up of transmission tariff for 2009-14 period & determination of transmission tariff for 2014-19 period for assets under Common Scheme for 765 kV Pooling Station and

				Network for NR, Import by NR from ER and Common Scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Eastern, Northern and Western Region.
16.9.2019 Monday At 10.30.A.M. Review Petitions	1.	7/RP/2019	NRSS	Petition seeking review of order dated 29.3.2019 in Petition No. 195/MP/2017(On admission)
	2.	8/RP/2019	DMTCL	Petition seeking review of order dated 29.03.2019 passed in Petition No. 238/MP/2017(On admission)
	3.	13/RP/2019	CTU(PGCIL)	Petition for Review of order dated 19.3.2019 in Petition No. 35/MP/2018(On admission)
	4.	14/RP/2019	CTU (PGCIL)	Petition for Review of order dated 9.4.2019 in Petition No. 318/MP/2018(On admission)
	5.	16/RP/2019 alongwith I.A.No.76,77/20 19	CTU (PGCIL)	Petition for Review of order dated 3.12.2018 in Petition No. 242/MP/2017 (Interlocutory application for condonation of delay in filing review Petition and for seeking exemption from filing certified copy of order dated 3.12.2018 (On admission)
	6.	44/RP/2018	GUVNL	Petition for review and modification of the order dated 17.9.2018 in Petition No. 235/MP/2015.
	7.	2/RP/2019	SECI	Petition seeking review of order dated 17.12.2018 in Petition No. 95/MP/2017
	8.	125/MP/2019 alongwith I.A.No.63/2019	WEL	Petition under Section 79 of the Electricity Act, 2003 for seeking extension of time for commissioning of balance capacity of 72 MW (out of 100 MW) Solar PV project in terms of the order dated 17.12.2018(Interlocutory application for amendment of Petition)
	9.	11/RP/2019	KBUNL	Petition for Review of order dated 29.4.2019 in Petition No. 74/GT/2017 (On admission)
	10.	10/RP/2019	PGCIL	Petition for Review of order dated 20.2.2019 in Petition No. 168/TT/2018 (On admission
	11.	12/RP/2019	NTPC	Petition for review of the order dated 2.5.2019 in Petition No. 102/TT/2018 with IA no. 60/IA/2018. (On admission)
	12.	4/RP/2019	RUVNL	Petition for review of order dated 9.1.2019 in the Petition No. 16/TT/2017
17.9.2019 Tuesday At 10.30 A.M. Miscellaneous Petitions.	1.	196/MP/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for 765 kV Line Bays and 240 MVA Switchable Line Reactor at Raichur and Sholapur Sub-stations Under Line bays and reactor at POWERGRID Sub-station for Raichur Sholapur transmission line for Synchronous interconnection between SR and WR.(<i>On admission</i>)
	2.	199/MP/2019	TPDDL	Petition under Section 79 (1) (f) and Section 79 (1) (c) of the Electricity Act, 2003 seeking adjudication of disputes between Tata Power Delhi Distribution Limited and Pragati Power Corporation Limited regarding declaration of Availability by Pragati Power Corporation Limited and claiming fixed charges thereto. .(<i>On admission</i>)
	3.	202/MP/2019	NLCIL	Petition for increase in O&M Expenses on account of Pay/Wage revision and other pay hikes to Employees (Executive w.e.f. 1.1.2017, Non-Executive & workmen w.e.f. 1.4.2014) of NLCIL's Power Stations & CISF security personnel w.e.f. 1.1.2016 including Gratuity ceiling limit increase- recovery from the beneficiaries of NLCIL Power Stations for the year 2014-19.(<i>On admission</i>)
	4.	203/MP/2019	Surya Urja	Petition under Section 79 of the Electricity Act, 2003 read with Article 16.3.1 of the Power Purchase Agreements dated 2.5.2016 executed between the Petitioner and NTPC Limited, seeking extension of the Scheduled Commissioning Date for two 70 MW solar power projects established under the National Solar Mission Phase-II, Batch-II, Tranche-I and seeking refund of the amount wrongfully and forcibly collected by NTPC Limited purportedly as liquidated damages for delay in commencement of supply of power. .(<i>On admission</i>)
	5.	I.A.No.73/2019 in Petition No. 175/MP/2019	RSTCL	Interlocutory application for modification of RoP dated 16.7.2019 in Petition No. 175/MP/2019Petition for approval under Section 17(3) and 17 (4) of The Electricity Act, 2003, for creation of Security Interest by the Borrower/Petitioner No.1 in favour of IDBI Trusteeship Services Ltd, the Security Trustee/Petitioner No.2, acting on behalf of and for the benefit of Axis Bank, Mumbai Branch, with respect to RTL Facility; Bank of India,Mumbai branch, with respect to RTL Facility; Bank of Baroda,Mumbai Branch, with respect to RTL Facility in connection with the project of 765 kV SC quad transmission line running from Raichur, Karnataka to Sholapur, Maharashtra.

6.	118/TL/2019	APL	Petition for amendment of Transmission Licence No. 20/Transmission/2013/CERC of Adani Transmission (India) Limited granted under Section 14 of the Electricity Act, 2003 and the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009.
7.	38/MP/2016 alongwith I.A.Nos.6/2018, 36/2019	LBPL	Petition under Section 79(1) (c) read with Sections 79(1) (f) and 79 (1) (k) of the Electricity Act, 2003, inter alia, seeking a declaration that the factors/events, namely, delay in forest clearance of land for main plant cancellation of allocated coal block to the petitioner, non-signing of Fuel Supply Agreement delay in acquisition (Interlocutory application seeking appropriate interim order/direction on behalf of the Petitioner and seeking amendments in the pleadings and to bring subsequent fact on record).
8.	4/MP/2017 alongwith I.A.No.29/2019	MPL	Petition under Section 79 (1) (f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 18.7.2008 between the Petitioner and BSES Rajdhani Power Limited (Interlocutory application on behalf of BSES Rajdhani Power Limited for amendment of its reply/counter claim dated 13.9.2017.)
9.	5/MP/2017	MPL	Petition under Section 79 (1) (f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 12.5.2008 between MPL and Tata Power Delhi Distribution Limited .
10.	63/MP/2019	DB(MP)L	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 inter alia seeking recovery of Capacity Charges/ Damages under the Power Purchase Agreements both dated 01.11.2013 entered into between the Petitioner and the Respondents
11.	119/MP/2017	RSTEPL	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 8.1.2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Energy Private Limited and extension of Schedule Commissioning date.
12.	378/MP/2018	RSTEPL	Petition under Section 79 of the Electricity Act, 2003 and The Power Purchase Agreement 8th January 2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Energy Private Limited
13.	152/MP/2019	MPL	Petition under Regulations 11 and 29 of the CERC (Terms and Conditions of Tariff) Regulations, 2019 read with other relevant provisions and Commission's directions in Order dated 20.3.2017 in Petition No. 72/MP/2016 regarding FGD etc.
14.	391/MP/2018	Northern Railways	Petition for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017
15.	100/MP/2019	JITPL	Petition under Section 79 (1)(b) and 79 (a)(f) of the Electricity Act, 2003 seeking adjudication of disputes arising out of the Agreement for Procurement of Power "APP" dated 13.4.2016 and Supplementary Agreement dated 8.11.2017 executed between the Petitioner and the Respondent No.1
16.	42/MP/2019	Indian Railways (ECR)	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulations 8(5) and 8(6) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, read with Clause 4 of the Bulk Power Transmission Agreement dated 8.1.2010; read with Clause 12 of the Bulk Power Transmission Agreement entered into between PGCIL and various Electricity Boards for the Western Region dated 31.3.1999; Clause 14 of the Bulk Power Transmission Agreement entered into between PGCIL and various State Electricity Boards for the Eastern Region dated 16.9.2004; and Clause 13 of the Bulk Power Transmission Agreement entered into between PGCIL and Haryana Vidyut Prasaran Nigam Limited for the Northern Region dated 16.10.2003 challenging the levy of Transmission Charges on East Central Railway by PGCIL.
17.	54/MP/2019	TRNEPL	Petition under section 79 (1)(f) of the Electricity Act, 2003 read with Article 14 of the Procurer's PPA,
18.	158/MP/2019	AP&NR	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 seeking a declaration that the deductions made by the Respondents towards penalty imposed and

				capacity charges from the bills raised by the Petitioner for the months of December, 2018, January, 2019 and February, 2019 is illegal and wrongful and a consequent direction to the Respondents, to jointly and severally, pay the deducted/withheld amounts against the bills raised for the month of December, 2018, January, 2019 and February, 2019, i.e. penalty imposed and unpaid capacity charges
	19.	5/MP/2019	ITCL	Petition for issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010, challenging the rejection of renewable energy certificate application of the Petitioner by the Respondent.
24.9.2019 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	206/MP/2019	PSPCL	Petition under Section 79(1)(c) and 79(1)(f) of the electricity act, 2003, for refund of amounts wrongly recovered by PGCIL under POC charges for the ISTS lines operated and maintained by BBMB. (On admission)
	2.	207/MP/2019	REMCL	Petition under Section 79(1)(k) of the Electricity Act, 2003 read with Section 66 of the Electricity Act, 2003 and Regulations 26(i)(a), 63 & 64 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for grant of proprietary membership of Power Exchanges to M/s. Railways Energy Management Company Limited for transactions involving Indian Railways. (On admission)
	3.	194/MP/2019	PACL	Petition under section 66 and 79 of The Electricity Act 2003 read with Regulations 14 and 15 of CERC (Terms and Conditions for Recognition and Issuance of Renewable energy certificate for renewable energy generation) Regulations, 2010 for directions to the Respondents, National Load Despatch Centre and Madhya Pradesh Urja Vikas Nigam Ltd. State Nodal Agency for revalidation of accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and consequent reliefs (On admission) .
	4.	269/MP?2019	CTU (PGCIL)	Petition for Grant of Regulatory Approval for execution of the Transmission Scheme for Solar Energy Zones (SEZs) in Rajasthan under Phase-II.
	5.	210/MP/2017	KTL	Petition for revision of Tariff for events occurring after the Bid Due Date
	6.	135/MP/2018	KTL	Petition seeking payment of transmission tariff between the date of commissioning and date of charging of Element 2 and Element 3 of transmission assets of Kudgi Transmission Limited
	7.	269/MP/2017	KWPCL	Petition under Section 79 (1) (c) and Section 79 (1) (f) of the Electricity Act, 2003 read with Clause 9 of the BPTA, Clause 11 of the TSA and Regulation 32 of CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for deferment of operationalization of LTA on account of Force majeure events(On admission)
	8.	70/MP/2018	GBL	Petition for a direction to the Respondent to refund the Back Up Supply Charges collected from the Petitioner, during the course of grant of Inter State Open Access to the Petitioner, contravening and violating Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) Regulations, 2008.
	9.	1/MP/2012	SSL	Petition for levy of UI charges in Violation of Central Electricity Regulatory Commission (Unscheduled Interchange Charges and Related Matters) Regulations, 2009 and back supply charges under the Karnataka Electricity Regulatory Commission (Open Access) Regulations, 2004 for an Inter State Open access transaction (Received by way of remand form APTEL) .
	10.	124/MP/2012	FTL	Petition for illegal lavy of UI charges and back up energy supply charges under Inter State Open access in violation of Central Electricity Regulatory Commissions Regulations. (Received by way of remand form APTEL) .
	11.	10/MP/2014	SSL	Petition for refund of the Back- up supply Charges collected from the petitioner, during the course of grant of Inter State open access to the Petitioner, by contravening and violating CERC (Open access in Inter-State transmission) Regulations, 2008. (Received by way of remand form APTEL) .
	12.	82/MP/2013	DMPL	Petition for levy of Back up supply charges and withholding of UI Charges during the grant of Inter State Open Access. (Received by way of remand form APTEL) .

	13.	91/MP/2018 alongwith IA/68/72/2018	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents.
	14.	98/MP/2018	OPTCL	Petition for request for Extension of Cut-off Date for Project due to delay in civil works of plant township.
	15.	245/MP/2018	OPTCL	Petition for Extension of Relaxation in NAPAF Norms
	16.	100/MP/2018	MEIL	Petition filed under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulation 68 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking indulgence of the Commission to direct NTPC Vidyut Vyapar Nigam Limited to comply with the Order dated 11.10.2017 in Petition No. 16/MP/2014 by computing the delay suffered by the Generation Project due to force majeure eventualities and revise the Schedule Commercial Operation Date for the Generation Project.
	17.	114/MP/2018	TPDDL	Petition under Sections 79(1)(b), 79(1)(c) and 79(1)(f) of the Electricity Act, 2003, read with the relevant provisions of the IEGC, 2010 for the implementation of order of the Commission in Proceeding No. L-1/219/2017/CERC dated 5.5.2017 and for seeking issuance of consequential directions to the Respondents for complying with the detailed operating procedure qua reserve shut down of the Unit(s) of the 2 x 660 MW Mahatma Gandhi Thermal Power Plant at Matenhali, Dist. Jhajjar, Haryana.
	18.	50/MP/2019	BCML	Petition seeking condonation of delay in applying for issuance of Renewable Energy Certificates against eligible quantum of renewable energy injected into the grid; and consequently for issuance of the certificates by the Respondent.
	19.	112/MP/2019 alongwith 55/I.A./2019	TWEPL	Petition for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for issuance of directions to the Respondents to effect accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and grant / issue the RECs (Interlocutory application for amendments of the Petition)
26.9.2019 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	209/MP/2019	SEIL	Petition under Section 79(1)(b) read with 79(1)(f) of the Electricity Act, 2003 and Article 10.1 of the Power Purchase Agreement dated 1.4.2013, for the approval and consequent relief sought by the Petitioner due to a 'Change in Law' event viz. the introduction of new environmental norms by way of the Environment (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forest and Climate Change dated 7.12.2015, impacting the revenues and costs of the Petitioner during the operating period. (On admission)
	2.	210/MP/2019	SEIL	Petition under Section 79(1)(b) read with 79(1)(f) of the Electricity Act, 2003 and Article 34.1 of the Power Supply Agreement dated 18.2.2016, for approval and consequent relief sought by the Petitioner due to a 'Change in Law' event viz. the introduction of new environmental norms by way of the Environment (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forest and Climate Change dated 7.12.2015, impacting the revenues and costs of the Petitioner during the operating period. (On admission)
	3.	211/MP/2019	RS2PL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 27.6.2016 executed between Rattan India Solar 2 Private Ltd. and Solar Energy Corporation of India Ltd. for seeking approval of Change in Law events due to enactment of the GST Laws(On admission)
	4.	212/MP/2019	SEIL	Petition under Section 79 of the Electricity Act, 2003 read with Power Supply Agreement dated 18.2.2016 executed between Sembcorp Energy India Limited and the Discoms for release of amounts arbitrarily and wrongfully withheld by Respondents from fuel charges legally payable to Sembcorp Energy India Limited(On admission)
	5.	153/MP/2018	MSETCL	Petition under Section 79 to adjudicate dispute between the petitioner and the respondent as per bulk agreement dated 6.9.2011.

6.	154/MP/2018	MSETCL	Petition under Section 79 to adjudicate dispute between Petitioner and Respondent in accordance to BPT agreement dated 21.11.2011
7.	186/MP/2018	KSKMPL	Petition under Section 79 (1)(B), 79(1)(F) and other applicable provisions of the Electricity Act, 2003 for issuing directions to the Respondents to refund the amounts deducted on various heads contrary against the terms and conditions of the Power Purchase Agreement dated 31.7.2012 between the Petitioner and Respondent.
8.	202/MP/2018 along with IA/69/2019	LAPL	Petition under Sections 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, inter-alia, seeking setting aside of communication dated 27.06.2018 issued by Respondent No. 1
9.	229/MP/2018	PDPL	Petition under Section 79 (1) (b) and (f) and other applicable provisions of the Electricity Act, 2003.
10.	291/MP/2018	WCR	Petition under Section 79(1)(c) and 79(1)(h) of Electricity Act 2003 and CERC Open Access Regulations 2008 and CERC Inter-State Transmission Regulation 2009, for Deviation Settlement Account
11.	313/MP/2018	GRIDCO.	Petition under Section 79 (1) (c), (d) and (f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 and for re-determination of Slab Rates for the period January 2016 to March 2016 i.e., Quarter Q4 of F.Y.2015-16 determined vide order dated 12.3.2016.
12.	328/MP/2018	NHPC	Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2017-18 in respect of Sewa-II Power Station.
13.	329/MP/2018	NHPC	Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of the generating station during the FY 2016-17 in respect of Dhauliganga Power Station.
14.	330/MP/2018	NHPC	Petition for recovery of shortfall in energy charges due to reasons beyond control of Teesta Low Dam-III Power Station and recovery of shortfall in capacity charge under Regulation-54&55 due to agitation by GJMM in FY 2017-18.
15.	348/MP/2018	NHPC	Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2016-17 in respect of Chamera-II Power Station.
16.	369/MP/2018	NHPC	Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of the generating station during the FY 2016-17 in respect of Bairasiul Power Station.
17.	Ref.in W.P.No. 17044/2015	ECL	Reference from the Hon'ble High Court of Calcutta under Article 226 of Constitution of India in Writ Petition No. 17044 of 2015 Eastern Coalfields Limited & Anr. V/s Eastern Regional Power Committee and Others
18.	106/MP/2019	PTCUL	Petition seeking issuance of appropriate directions to the generators, which are impleaded herein as Respondents, to execute the revised Implementation Agreements with fresh timelines for the expedient and efficient execution of the generation plants and the associated transmission system, which is being implemented by the Petitioner under the Uttarakhand Integrated Transmission Project (UITP) as Deemed Inter State Transmission System (ISTS), that is required for providing Long Term Open Access (LTA) for evacuation of power from the said generation plants and to also enter into tripartite Long Term Access Agreements (LTA Agreements) with the Petitioner and the Central Transmission Utility (CTU).
19.	215/AT/2019	SECI	Petition for adoption of tariff for the purchase of 1200 MW Solar Power from Solar Energy Corporation of India Limited.

By Order of the Commission

Sd/-

(T.D.Pant)

Dy.Chief (Legal)

11.9.2019